

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-252/ND/2024

IN THE MATTER OF:

Techxpert Facilities India Private Limited

.....Applicant

Vs.

EFS Facilities Services (India) Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 16.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Mahjabeen, Adv.

For the Respondent : Mr. Vasanth Rajase Karan, Mr. Harshvardhan Korada,
Advvs.

ORDER

Ld. Counsel on behalf of the Operational Creditor is present. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that their reply is ready and they will file very soon. Reply be filed within a period of one week. List the matter on **29.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)